GOVERNMENT OF INDIA MINISTRY OF LAW AND JUSTICE DEPARTMENT OF JUSTICE

LOK SABHA

UNSTARRED QUESTION NO. 2234

TO BE ANSWERED ON FRIDAY, THE 29.07.2022

Recommendations for Appointment of Judges

2234. SHRIKALYAN BANERJEE: SHRI BALASHOWRY VALLABHANENI:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether it is a fact that Government has received several recommendations along with reconsideration from the Supreme Court collegium for appointment to the post of judges in the country including the Supreme Court of India which are still lying vacant;
- (b) if so, the total number of reiteration proposals that have been received since 01 December, 2021 from the collegium and the number of recommendations that have been accepted/decided so far on the said recommendations; and
- (c) the present status of the fresh recommendations of the collegium and the time by the vacancies in the Supreme Court and the High Courts in the country are likely be filled up?

ANSWER

MINISTER OF LAW AND JUSTICE

(SHRI KIREN RIJIJU)

(a) to (c): During the period 01.12.2021 to 26.07.2022, the Supreme Court Collegium has recommended 140 names (127 fresh and 13 reiterated). Out of 127

fresh recommendations, 61 appointments have been made including extension of term of one Additional Judge and 66 cases which have been recommended by Supreme Court Collegium recently are at various stages of processing with the Government. During the said period, 13 proposals were reiterated out of which 08 appointments have been made.

Filling up of vacancies in the High Courts is a continuous, integrated and collaborative process between the Executive and the Judiciary. It requires consultation and approval from various Constitutional Authorities both at the State and Centre level. While every effort is made to fill up the existing vacancies expeditiously, vacancies of Judges in High Courts do keep on arising on account of retirement, resignation or elevation of Judges and also due to increase in the strength of Judges.
